

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:1251

ANSWERED ON:28.07.2015

De-addiction Centres

Hansdak Shri Vijay Kumar

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the details of awareness campaigns being run by the Government against consumption of alcohol and use of tobacco drugs;
- (b) whether there are reports/complaints that a number of de-addiction centres in the country are existing only on paper and some of such centres are not functioning at all;
- (c) if so, the details thereof, State-wise including the NCT of Delhi; and
- (d) the corrective steps being taken by the Government in this regard?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI VIJAY SAMPLA)

(a) This Ministry has been implementing the Central Sector Scheme of 'Assistance for Prevention of Alcoholism and Substance (Drug) Abuse' under which financial assistance is provided to Non-Governmental Organisations and voluntary organizations for running Integrated Rehabilitation Centre for Addicts (IRCAs), organizing de-addiction camps and conducting awareness programmes, about ill-effects of use of alcohol and drug abuse. The Department also undertakes the following activities to create awareness in the society :

(i) International Day against Illicit Trafficking and Drug Abuse is observed on 26th June every year. As part of this programme, rallies, paintings campaign, workshops, seminars etc. are organized at the National as well as State level.

(ii) The National Institute of Social Defence (NISD) working under the Ministry in collaboration with Regional Resource and Training Centres and other collaborating partners organizes sensitization programme in Schools and Colleges and skill development programme for its target group

(iii) Information regarding ill-effects of alcoholism and drug abuse is also disseminated in regional languages through the All India Radio programme "Sanwanti Jayen Jeevan Ki Rahen" and also through advertisements in news papers.

(iv) In the year 2011-12, the Ministry had conducted an awareness generation programmes in some districts of Punjab and Manipur through Nehru Yuva Kendra Sangathan (NYKS), an Autonomous Organization under the Ministry of Youth Affairs. In October 2014, the Ministry has again assigned the task of awareness generation in Punjab to NYKS.

(v) This year the Ministry celebrated the International Day against Drug Abuse and Illicit Trafficking on 26th June, 2015 by holding a function and organizing an exhibition to sensitize the people about the ill effects of drug abuse.

(vi) With a view to sensitize the people in North East and strengthen the drug awareness programme, the Ministry in collaboration with National Service Scheme (NSS) organized a Regional Workshop of NSS coordinators from 15.6.2015 to 17.6.2015 at Shillong. About 500 volunteers participated in the inaugural function and the workshop was attended by approximately 60 participants from North East, Odisha and West Bengal.

(b)&(c) Recently, one De-addiction Centre in Bihar viz. Pt. Bachan Pandey Mahila Vikas Sansthan at Gopalganj was blacklisted by the Government of Bihar vide their Office Order dated 27.10.2014 due to mis-utilization of government grant, irregularities and submission of forged letters. This organization has been released grant-in-aid from the Ministry upto the year 2012-13. The grant-in-aid for the year 2012-13 was released on the basis of the recommendation of the State Government. Since the organization was blacklisted on 27.10.2014, therefore, no further grant has been released thereafter. Further, during the inspection carried out by the officers deputed by this Ministry in 2014-15, six IRCAs were found closed. The details of these IRCAs are enclosed in Annexure.

(d) Proposals of NGOs for release of grant-in-aid are considered on the basis of recommendation of the State Government/UTs, satisfactory reports of inspection carried out annually and completeness of the proposal in all respects as per the norms and guidelines of the scheme. Subsequent grants are released to the implementing agencies only on receipt of audited statement of accounts and utilization certificates of the grants received in the previous year. Inspections of the projects run by the NGOs with financial assistance under the above-said Scheme are also carried out on random basis. During the year 2014-15, 273 projects were inspected by the officials of this Ministry. Further, to increase the transparency sanctioning the grants to NGOs, the Ministry has started processing of proposals online from the financial year 2014-15.